

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-1929/ND/2019**

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 01.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :


For the Respondent/Corporate-debtor :Mr. Vidit Gupta, Advocate

For the Applicant

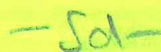
**:Mr. Abhishek Anand, Mr. Rahul
Adlakha, Advocates.**

ORDER

Heard the submissions made by the Ld. Counsel for the financial creditor. Ld. Counsel for the financial creditor has submitted that rejoinder has been filed and also delay condonation application has been filed on 23rd January, 2021. The Court Officer may check whether the delay condonation application has come on record or not. Ld. Counsel for the corporate debtor has prayed for a week days' time for filing reply to the delay condonation application. Time prayed for is granted. Post the matter to **15th April, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)